NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 17/Chd/Hry/2017

Punjab National Bank

...Financial Creditor

Versus

M/s Arcee Ispat Udyog Ltd.

... Corporate Debtor

Present:

Mr. R.S. Bhatia, Advocate, for Financial Creditor

None for Corporate Debtor

The learned counsel for the petitioner/applicant submits that the

affidavit of Mr. Bir Singh Verma, Chief Manager of Punjab National Bank has

already been filed along with copy of the postal receipt in token of despatch of

notice of the petition to the Corporate Debtor by Registered Post. The notice

was sent on 07.04.2017. It is directed that copy of the latest track report of the

postal department of despatch of notice be filed by the next date.

The learned counsel for the applicant /petitioner seeks time to file

fresh Form No.2 proposing another Insolvency Resolution Professional as the

named IRP has already been appointed in another case by the Tribunal

Having heard learned counsel for the applicant/petitioner, it is

directed that latest Balance Sheet and Annual Return of the respondent-

company, available in the record of the Registrar of Companies be also filed

along with the affidavit of the Authorised Representative. The matter is

adjourned for hearing to 03.05.2017. The compliance be made by 01.05.2017

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan) Member (Technical)

April 26, 2017